

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 80 of 2020

IN THE MATTER OF:

Gurukripa Ayurvedic Heritage Pvt. Ltd.

& Anr.

...Appellants

Versus

K. Balagangadharan & Ors.

...Respondents

For Appellant: Mr. Parameshwar and Mr. M. V. Mukunda, Advocates

For Respondent: Mr. Vinod V., Advocate for R-7, 8 and 9

Mr. Saiby Jose Kidagoor, Advocate for R-11 & 12.

With

Company Appeal (AT) No. 81 of 2020

IN THE MATTER OF:

Aruna Unnikrishanan & Anr.

...Appellants

Versus

K. Balagangadharan & Ors.

...Respondents

For Appellant: Mr. Saiby Jose Kidangoor and

Mr. Abid Ali Beeran P., Advocates

For Respondent: Mr. Vinod V., Advocate for R-9, 10 and 11.

ORDER

(Virtual Mode)

11.06.2020 Learned Counsel for the Appellant submits that he does not have the Email Address of Respondent Nos. 3 to 6 therefore served their notices through Ld. Counsel Mr. Mohan Pulikal who was representing them before the Ld. NCLT. Respondent No. 1 has been served through Email. However, nobody

is present on behalf of these Respondents. Respondent Nos. 7, 8 and 9 in Company Appeal (AT) No. 80/2020 and Respondent Nos. 9, 10 and 11 in Company Appeal (AT) No. 81/2020 are represented by Mr. Vinod V., Advocate. Respondent Nos. 11 & 12 represented by Mr. Saiby Jose Kidagoor, Advocate.

The Appellant is directed to provide the Annexures to Mr. Vinod V., Advocate.

The Advocate appearing on behalf of the Respondents may file the Counter Affidavit before the next date of hearing.

The Notices sent through Speed Post however, there is no service report.

In such circumstances, the Notice be sent again to the Respondent Nos. 1 to 6. Appellant take necessary steps for serving on Respondent Nos. 1 to 6.

Interim Order may be continued till next date of hearing.

Let the Appeals be fixed on **08th July, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvindar Singh]
Member (Technical)

[Kanthi Narahari]
Member (Technical)

Basant B./nn.